

Shri Kumaran: May I know whether the committee appointed by the University Grants Commission has submitted its report on this question, and whether it is on the recommendation of that committee that the institute is going to be set up?

Dr. K. L. Shrimall: No.

Shri Biren Roy: May I know what kind of English will be taught here, American English or English English, or whether we are going to develop Asian English?

An Hon. Member: Indian English.

Shri Braj Raj Singh: May I know whether any such institutes are also being set up for improving the teaching of Hindi and other regional languages of India?

Dr. K. L. Shrimall: This is an institution which is meant specially for English.

Shri C. R. Narasimhan: May I know the special reason for bypassing the universities, which have been functioning for so many centuries in the matter of teaching English, and for switching over to a new institution which will cost such a big amount as Rs. 40 lakhs or so?

Dr. K. L. Shrimall: There is no question of bypassing the universities. There has been a general feeling among educationists and the universities themselves that there has been a general deterioration of standards in the teaching of English. It is in order to meet that situation that a special institution is necessary, which will offer courses to English teachers, that is, teachers of the English language in the high schools and in the training schools, and will also conduct researches in the learning of foreign language, and also advise the State Governments and the universities with regard to the problem of teaching English and how the standards could be raised.

Shri Dasappa: Will similar institutes be started for other foreign

languages like German, French, Russian and so on?

Dr. K. L. Shrimall: I hope my hon. friend is not comparing English with the other languages. English has a special position in our country.

Shri Thanu Pillai: May I know whether the deterioration in the teaching of English is due to our switching over to teaching in the medium of the mother-tongue or due to the inefficiency of the method of teaching? What is the aspect in which special training is going to be given in this institute?

Dr. K. L. Shrimall: There is not one single factor. There are many factors. But this is beyond the scope of the question.

Contribution to Political Parties

-337. { **Shri H. N. Mukerjee:**
Shri M. Elias:
Dr. Ram Subhag Singh:

Will the Minister of Finance be pleased to refer to reply given to Starred Question No. 342 on the 25th July, 1957 and state whether any decision has been reached about amending the Companies Act, 1956, in the light of judicial observations in regard to contribution by joint stock companies to political parties?

The Deputy Minister of Finance (Shri B. E. Bhagat): No, Sir.

Shri H. N. Mukerjee: May I know whether Government have any reports about the actual amounts contributed by certain companies like the Tatas and Martin Burns to political parties, and if so, whether those reports would be available to the House?

Shri B. E. Bhagat: This does not arise out of this question.

Shri Nagi Reddy: No, it does.

Shri Tangamani: It relates to reform.....

Mr. Speaker: The question was whether any decision had been reached about amending the Companies Act

in the light of judicial observations. The Minister has replied, no. How does the other thing arise?

Shri Nagi Reddy: Before the decision is reached, they must have some facts before them.

Mr. Speaker: The hon. Member has not asked that question.

Shri H. N. Mukerjee: May I make a submission? Government said earlier that they had in contemplation a legislation of this sort, and, therefore, I asked this question to find out whether Government are trying to proceed on the basis of ascertained facts about the contributions to political parties.

Mr. Speaker: They now say, no. Therefore, there is no need to ascertain facts.

Shri Bimal Ghose: It has been stated that no decision has been reached. May I know whether it is still under consideration?

Shri V. P. Nayar: The point is that no decision has been reached.

Shri Bimal Ghose: So, is it still under consideration?

Mr. Speaker: The hon. Member wants to know whether it has been given up once and for all or is still under consideration?

The Minister of Finance (Shri T. T. Krishnamachari): No. Nothing that is raised on the floor of the House by any hon. Member is given up. The time when we finally say whether it can be done or cannot be done will be the time when we can say whether it has to be given up. In fact, the hon. Member himself had in various supplementaries mixed up a number of objectives. That is why, perhaps, we were a little polemical in providing an answer.

The fact remains that the court's obiter in a matter of this nature had to be taken some notice of, and the informal committee that was appointed for the purpose of considering the procedural revisions in the Companies Act was asked to study this problem.

Perhaps, that committee has submitted its report; perhaps, it has made some mention of it. I am not yet aware of it. The tome is rather very big, and I have not been able to go through that big report.

But all that we can say at the moment is that we have not made any progress.

राष्ट्रीय अनुशासन योजना

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क्या शिक्षा और वैज्ञानिक गवेषणा मंत्री २० अगस्त, १९५७ के तारांकित प्रश्न संख्या ६७३ के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय अनुशासन योजना के वित्तीय मामलों और प्रशासन सम्बन्धी व्ययों पर जो विचार किया जा रहा है, क्या उस के सम्बन्ध में इस बीच अन्तिम निर्णय कर लिया गया है ;

(ख) यदि हा, तो क्या स्वीकृत कार्यक्रम और उस के वित्तीय पहलू बताने वाला एक विवरण सभा पटल पर रखा जायेगा ; और

(ग) उस स्वीकृत कार्यक्रम के अन्तर्गत अब तक क्या प्रगति हुई है ?

शिक्षा और वैज्ञानिक गवेषणा मंत्रालय में राष्‍ट्र-मंत्री (श्री० का० ला० श्रीमती) :

(क) नहीं, जी ।

(ख) तथा (ग). प्रश्न नहीं उठते ।

Shri Achar: May we have the English translation of this?

Mr. Speaker: Yes.

Dr. K. L. Sariswami: (a) No, Sir.

(b) and (c). Do not arise.